

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No.169/7/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2021

Name of the Company:

Canara Bank
V/s
Nakoda Ltd

Section:

7 of the Insolvency & Bankruptcy Code, 2016

ORDER

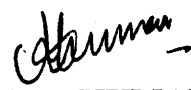
Learned senior counsel Mr. Navin Pahwa is present on behalf of Petitioner.

Learned counsel Mr. Jaimin R Dave is present on behalf of Respondent.

Learned senior counsel Mr. Navin Pahwa submitted that the issue with regard to limitation is still pending before the Hon'ble Supreme Court, hence, matter is required to be adjourned.

List the matter on 23.03.2021


(VIRENDRA KUMARGUPTA)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 23rd day of February, 2021.